(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>2527</u> <u>0</u> <u>9095</u> /RG/LP Dated: <u>06</u>. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kushal Singh S/O Shri Munshi Ram R/O H.No.51, Channu Chak, Tehsil Marh, District Jammu

vide Notification No. 2856 of 2023/RG/LP dated 27.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42264-71 RG/LP Dated:06. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kushal Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 9598926/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muskan Raina D/O Shri Kapoor Krishan Raina R/O Seer Jagir Batmala, Tehsil Sopore, District Baramulla.

vide Notification No. 1924 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49979- 79 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Muskan Raina, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 95990 2025/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Haryali Rajput D/O Shri Karanjeet Singh R/O H.No.30B, W.No.4, Rajeev Colony, Tehsil Bari-Brahmana, District Samba

vide Notification No. 2732 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 491 80-87 RG/LP Dated: 6.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Haryali Rajput, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2530 4 2025 /RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Qayoom S/O Shri Abdul Qayoom R/O Sujmatna, Tehsil Ramsoo, District Ramban

vide Notification No. 2726 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42208-95 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Qayoom, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 253142025/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Inam Ullah S/o Shri Mohd Arif R/o Dhargloon Tehsil Balakote District Poonch

vide Notification No. 3018 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42296-303 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Inam Ullah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9539 d 3095</u> /RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wajid Javaid S/O Shri Javaid Ahmed Wani R/O Kaskoot, Tehsil Banihal, Distt. Ramban

vide Notification No.967 dated 22.11.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49304-11 RG/LP Dated: 6.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge Ramban

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Wajid Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2533 of 2025 /RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Saksham Khajuria D/O Shri Surinder Kumar R/O Ward No.11, Opp. Trikuta Ice Factory, NH1A, Omara, Tehsil & District Udhampur

vide Notification No. 2763 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49319-19 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saksham Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>953492025</u> /RG/LP Dated: β. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anisa Aslam D/O Shri Mohd Aslam R/O W.No.7, Fatehpur Danna, Tehsil & District Rajouri.

vide Notification No. 2721 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49390-97 RG/LP Dated: 6.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anisa Aslam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>253542025</u>/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rakshak Jandial S/O Shri Raman Jandial R/O H.No.109, Sector-4, Upper Roopnagar, Tehsil & District Jammu

vide Notification No. 2793 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49398-35 RG/LP Dated: 6.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rakshak Jandial, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 253642025/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jaskaran Singh S/O Shri Jatinder Singh R/O Beli Charana, Tehsil Jammu South, District Jammu

vide Notification No. 2739 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49336-43 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jaskaran Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>2537/2025</u> /RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Palak Gupta S/O Shri Naresh Gupta R/O W.No.2, Opp. District Court Kathua, Tehsil & District Kathua

vide Notification No. 1009 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49344-51 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Palak Gupta, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2538 of 2025 /RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muskan Kotwal D/O Shri Lekh Raj Kotwal R/O H.No.115, Tehsil Bhella, District Doda

vide Notification No. 991 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42352-59 RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Muskan Kotwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 253942025/RG/LP Dated: 6.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bobin Chadha

S/O Shri Sanjeev Chadha

R/O Opp. Govt.High School, Gurha Brahmna, Bantalab, Tehsil Jammu North, District Jammu

vide Notification No. 540 of 2024/RG/LP dated 16.03.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

05-08-2025

No: 436-67 RG/LP Dated:6.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Bobin Chadha, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: <u>2540 of 2025</u> /RG/LP Dated: 6. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

S. Ataldeep Singh S/O S. Karnail Singh R/O Pethamgam, Gadpora, Tehsil Aripal, District Pulwama

vide Notification No. 116 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42368-75RG/LP Dated: 6. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. S. Ataldeep Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>954142095</u> /RG/LP Dated: 6. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saniya Heer D/O Shri Tarsem Lal Heer R/O H.No.543, Pacca Talab (New Plot), Tehsil & District Jammu

vide Notification No. 2762 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42376-03 RG/LP Dated: 6.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saniya Heer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>3544 6</u> <u>2025</u> /RG/LP Dated: 07.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Radhika Wahi D/O Shri Sanjay Wahi R/O H.No.174, Canal Road, Tehsil & District Jammu

vide Notification No. 1020 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42586-93 RG/LP Dated: 07. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Radhika Wahi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2545 of 2025 /RG/LP Dated: 07. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajindra Vikram Sharma S/O Shri Rakesh Kumar R/O H.No.36, W.No.6, Old Post Office Street, Court Road, Tehsil & District Udhampur

vide Notification No. 1021 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42594-601 RG/LP Dated: 07 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajindra Vikram Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2546 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nabeel Ayub S/O Shri Mohd Ayub Khawaja R/O Sangla, Tehsil Surankote, District Poonch

vide Notification No. 1928 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42602-09 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nabeel Ayub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2547 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Faisal Janjua S/O Shri Mohd Arif Khan

R/O W.No 8, Mohalla Sardaran, Gunthal, Tehsil Surankote, District Poonch.

vide Notification No. 1822 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49610-17 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Abdul Faisal Janjua, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2548 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harsh Verma S/O Shri Som Nath R/O W.No.3,Tehsil Hiranagar & District Kathua

vide Notification No. 1877 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49618-25 RG/LP Dated: 2.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Harsh Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2549 of 2025 /RG/LP Dated: 4. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ahmed Hussain S/O Shri Mohd Hussain R/O Jaran Wali Gali Tehsil Mendhar, District Poonch

vide Notification No. 899 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

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No: 49626-33 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ahmed Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2550 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahiasta Banoo D/O Shri Abdul Rashid R/O Panla Maligam, Village Pogal, Tehsil Pogal Paristan, District Ramban

vide Notification No. 2768 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49634-41 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban

- 2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shahiasta Banoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2551 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshad Hussain S/O Shri Abdul Rashid R/O Tuksan, Arangi Ward No.4, Tehsil Mahore, District Reasi

vide Notification No. 32 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49649-49 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshad Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2552 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akber Zia

S/O Shri Zia Ul Islam

R/O Baroon, Bhagote (Dharmound), Tehsil Batote, District Ramban

vide Notification No. 2722 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49650-57 RG/LP Dated:7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akber Zia, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2553 0/ 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vinay Bhagat S/O Shri Om Parkash R/O Ward No.5, House No.31, Ram Gali, Tehsil & District Reasi

vide Notification No. 2132 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42658-65 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vinay Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 95540 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anoop Singh Chib S/O Shri Udhay Singh Chib R/O Village Palli, Demote, Tehsil & District Ramban

vide Notification No. 2089 of 2023/RG/LP dated 26.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49666 - 73 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anoop Singh Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2555 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Sabita Devi D/O Shri Ishwar Lal R/O Village Shuppi, Khankote, Tehsil Mohalla, District Doda

vide Notification No. 1199 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49674-81 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Sabita Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9556</u> of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms Sindiya Manhas D/O Shri Janak Singh R/O Gatha, Tehsil Bhaderwah, District Doda

vide Notification No. 282 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42682 - 89 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Sindiva Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2557 of 9025/RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms Sunakshi Koul D/O Shri Babu Lal Koul R/O Balhama, Tehsil & District Srinagar

vide Notification No. 286 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49690-97 RG/LP Dated:7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Sunakshi Koul, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 9558 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Danish Wazir S/O Shri Kishori Lal Wazir R/O H.No.24, near BVM Middle School Hidyal, Tehsil & District Kishtwar

vide Notification No. 96 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42698 - 705 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Danish Wazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2559 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Prarthit Sambyal S/O Shri Rajesh Sambyal R/O Mandi Dansal, Tehsil & District Samba

vide Notification No. 237 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 49706 - 13 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District High Court Bar Association, Samba
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Prarthit Sambyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2560 4 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Paras Balgotra S/O Shri Kuldeep Balgotra

R/O F39, Vikram Chowk near Amar Singh Club, Tehsil Bahu, District Jammu

vide Notification No. 238 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42714-21 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Paras Balgotra, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 25619 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Shivang Verma S/O Shri Suneshwar Verma R/O H.No.119, Mohalla Afghana, Tehsil & District Jammu

vide Notification No. 287 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49799-29 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Shivang Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2569 0/ 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Megha Sharma D/O Rajiv Sharma

R/O 1557, Mani Bhawan, Main Chowk Talab Tillo, Tehsil & District Jammu

vide Notification No. 987 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42730-37 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Megha Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2563 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Pooja Sharma D/O Ashok Kumar R/O Ward No. 4, Near Town Hall, Tehsil Hiranagar, District Kathua

vide Notification No. 102 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42738-45 RG/LP Dated.7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Pooja Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2564 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abishek Mehra S/O Shri Yash Paul R/O Sec-2, H.No.337, Upper Roop Nagar, Tehsil & District Jammu

vide Notification No.1102 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 49746-53 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abishek Mehra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2565 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sachin Manhas S/O Shri Sudershan Kumar R/O Sharerna Kalam, Tehsil & District Doda

vide Notification No. 1584 of 2021/RG dated 18.12.2021 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42754-61 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachin Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2566 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Nikita Mahajan D/O Shri Suresh Kumar

R/O Om Parkash, Sham Lal Gupta Cloth House, Near SBI ATM Khellani, District Doda

vide Notification No. 108 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42762-69 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Nikita Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 2567 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Mushtahid Nazir S/O Shri Nazir Ahmed Lone R/O Brayan, Tehsil Warwan, District Kishtwar

vide Notification No. 50 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 49770-77RG/LP Dated:7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Mushtahid Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2568 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Hussain Shah S/O Shri Sadiq Hussain Shah

R/O Village Nangali, Tandian, Ward No.04, Nangali, Tehsil Haveli, District Poonch

vide Notification No. 2033 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42778-85 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tanveer Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2569 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Mohammad Asif S/O Shri Fazal Hussain R/O Plangarh, Tehsil Thanamandi, District Rajouri

vide Notification No. 2743 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42786-93 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Mohammad Asif, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2570 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Rajesh Kumar S/O Shri Chuni Lal R/O Village Kamore Camp, Tehsil Ramgarh, District Samba

vide Notification No. 1984 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42794-801 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Samba

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Rajesh Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 257 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Shahid Ali Chohan S/O Shri Musa Khan R/O Lancha, Chohan Mohalla, Tehsil Thuroo, District Reasi.

vide Notification No. 2039 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42802 - 09 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Shahid Ali Chohan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2572 @ 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vidushi Vasishth D/O Shri Vishal Sharma

R/O Ram Bhawan, 1 B.C Road, Jewel Chowk, Tehsil & District Jammu

vide Notification No. 1714 dated 16.03.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49810-17 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. President, District Court Bar Association, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vidushi Vasishth, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2573 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikat Singh Rana

S/O Bharat Singh Rana

R/O House No.53, Ward No.14, Near Girls Hr. Sec. School Doda Tehsil & District Doda

vide Notification No. 1942 of 2023/RG/LP dated 11.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49 818 - 25 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nikat Singh Rana, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2574 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Parshant Kumar S/O Shri Bachan Lal R/O 72/D, VIR Sainik Colony, Tehsil & District Jammu

vide Notification No. 1640 dated 12.03.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49826-33 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Parshant Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2575 0 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishav Majotra S/O Shri Subash R/O Village Gharana, Tehsil Suchetgarh, District Jammu

vide Notification No. 2133 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42 834 - 41 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vishav Majotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2576 0 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Novreen Tabsam D/O Shri Mushtaq Ahmed R/O Chachawah, Tehsil Gool, District Ramban

vide Notification No. 1000 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47842-49 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Novreen Tabsam, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2577 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Sunali Kattal D/o Shri Dilawar Singh

R/o Village Jandore (Humki) P.O Lakhanpur, Tehsil and District Kathua

vide Notification No. 2531 of 2024/RG/LP dated 07.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49850-57 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

4. Secretary, Bar Council of India, New Delhi.

- 5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Sunali Kattal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9578 of 2025</u>/RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Serish Iqbal D/o Shri Mohd Iqbal Naik R/o Village Thachi Amkoot Chamalwas Tehsil Banihal District Ramban

vide Notification No. 3193 of 2024/RG/LP dated 31.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42858-65 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Serish Iqbal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>9579 of 2025</u> /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikrant Sharma S/O Shri Kuldeep Kumar Raina R/O Village Lamberi, Tehsil Nowshera, District Rajouri

vide Notification No. 1053 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49866 - 73 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vikrant Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2581 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms Suneina Gill D/O Shri David

R/O H.No.567, W.No.27, Christian Colony, Bakshi Nagar, Tehsil & District Jammu

vide Notification No. 2026 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49889 - 89 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Suneina Gill, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2580 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Rashad Masood Khan S/O Shri Nazir Hussain Khan R/O Mohra Bachai, Tehsil Surankote, District Poonch

vide Notification No. 2023 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42874 - 81 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Rashad Masood Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2582 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Singh S/O Shri Karan Singh R/O Ward No.7, Radhnote, Tehsil Moungri, District Udhampur

vide Notification No. 2002 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42890-97 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sunil Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2583 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pallav Sharma S/O Shri Yash Paul R/O Sunail, Tehsil & P.O Akhnoor, District Jammu

vide Notification No. 2786 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

105082025

No: 49898-905 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pallav Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2584 of 2025 /RG/LP Dated:7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikhil Jamwal S/O Shri Dinesh Chander Jamwal R/O V.P.O Mandir Domana, Tehsil Jammu North, District Jammu

vide Notification No. 1129 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42966-13 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nikhil Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2585 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Najm Us Saqib S/O Shri Tariq Syed Suharwardy R/O Mohalla Suharwardy, Tehsil & District Doda

vide Notification No. 135 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42914-21 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Najmus Saqib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2586 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Kabir S/O Ab Kabir Tapal R/O Sigdi, Tehsil Mughalmaidan, District Kishtwar

vide Notification No. 930 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42929-29 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Kabir, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2587 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqar Ahmed S/O Mohd. Ashraf R/O Kala Ban, Tehsil Mendhar, District Poonch

vide Notification No. 1249 of 2023/RG/LP dated 06.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42930-37 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Waqar Ahmed, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2588 of 2025/RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tania Kumari D/O Shri Jankar Singh R/O W.No.9, VPO Nandpur Camp, Ramgarh, District Samba

vide Notification No. 2032 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42938-45 RG/LP Dated:7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tania Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2589 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Ms. Babli Kumari D/O Shri Bishan Dass

R/O V.P.O Rehal Dhamalian, Tehsil Bishnah, District Jammu

vide Notification No. 1871 of 2023/RG/LP dated 08.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49946-53 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Babli Kumari, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2590 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urvi Kotwal D/O Shri Yeshpal Kotwal

R/O H.No.5A/66, Swarn Vihar, Muthi, Tehsil Jammu North, District Jammu

vide Notification No. 1051 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 42954-61 RG/LP Dated:7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Urvi Kotwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2591 of 2025 /RG/LP Dated:7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Surya Dev S/O Shri Ranjit Bhadur Bandral R/O Shamthi, Tehsil Kastigarh, District Doda

vide Notification No.686 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42962-69 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Surya Dev, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2592 of 2025/RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Irpriy Kour D/o Shri Inderjeet Singh R/o H.No. 360, Bakshi Nagar Tehsil and District Jammu

vide Notification No. 2622 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49970-77 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irpriy Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 25938 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jogeshwar Bhadwal S/O Shri Youginder Singh R/O Mahanpur, Tehsil & District Kathua

vide Notification No.1604 dated 11.03.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49978-85 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jogeshwar Bhadwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2594 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kimika Bhardwaj D/o Shri Anil Kumar R/o Ward No. 19, Lower Shiv Nagar, Tehsil and District Kathua

vide Notification No. 2626 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 49986-93 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kimika Bhardwaj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2595 of 2025/RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aditya Partap Singh S/o Shri Tarlochan Singh

R/o Ward No. 8, Dewal/Dher, near Church, Tehsil Billawar District Kathua

vide Notification No. 2668 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 42994-Bool RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aditya Partap Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2596 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Aryan Goswami S/O Shri Bodh Raj

R/O Ward No. 4, Near Shiv Temple Bhaddu, Tehsil Billawar District Kathua

vide Notification No. 60 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43002 - 09 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Aryan Goswami, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2597 of 2025 /RG/LP Dated:7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Takshraya Singh Gupta S/o Shri Vinod Kumar R/o Ward No. 20, Patel Nagar Tehsil and District Kathua

vide Notification No. 2989 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43 010 - 17 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Takshraya Singh Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2598 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Balbir Singh S/O Shri Nama Singh R/O M.B.S College Road, Babliana Tehsil & District Jammu

vide Notification No. 865 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43018 - 25 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Balbir Singh, Advocate

.....for information and necessary action.

(Additional Registrar J

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2599 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmed Chowdhary S/O Shri Shah Mohd Chowdhary R/O Rail Head Complex, 1 Pvt. Near Railway Recruitment Board, Tehsil Bahu, District Jammu

vide Notification No. 2093 of 2023/RG/LP dated 26.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43026-33 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmed Chowdhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2600 of 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhavya

D/O Shri Parveen Kumar

R/O Ward No. 7, Garian Talab Near Girls Middle School, Shakti Nagar, Tehsil & District Udhampur

vide Notification No. 883 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: <u>43034-41</u> RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Bhavya, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2601 0 2025 /RG/LP Dated: 7.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfah Abbas Waza S/o Shri Ghulam Abbas Waza R/o Shaheedi Mohalla Ward No. 07, H.No. 436, Tehsil and District Kishtwar vide Notification No. 406 dated 05.10.2015 has been declared as

By Order

Absolute/Final.

(Mohammad Yasin Beigh)

Registrar Administration

No: <u>43042-49</u> RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfah Abbas Waza, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2602 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Khajuria S/o Shri Karam Chand Khajuria R/o Sallan, Dalayachak, Tehsil Hirangar District Kathua.

vide Notification No.1142 dated 23.02.2015 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43050 -57 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2603 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saiyasha Kaul D/O Shri Sanjay Kaul R/O H.No.3, Sector-6, Trikuta Nagar, Tehsil Bahu, District Jammu

vide Notification No. 2025 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43058 -65 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saiyasha Kaul, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2604 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammed Irfan Javed S/O Shri Javed Ahmed R/O H.No. 4, Ward No. 4 Near B.D.O Office Tehsil & District Rajouri

vide Notification No. 874 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43066 - 73 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammed Irfan Javed, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 26°5 of 2025 /RG/LP Dated: 1.08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malika Gupta D/O Shri Sunil Kumar Gupta R/O 686, Lane No.A, Gandhi Nagar, Tehsil & District Jammu

vide Notification No. 1227 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43 074-81 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Malika Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 26 06 of 2025/RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Munish Kumar Sharma S/O Shri Darshan Kumar Sharma, R/O Thillhakima, P.O Bagnoti, Tehsil Nowshera, District Rajouri

vide Notification No. 32 dated 16.05.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43 0 8 2 - 89 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Munish Kumar Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2607 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeev Kumar S/O Shri Ram Lal

R/O H.No.1, Ward No.12, Power House, Tehsil Haveli, District Poonch

vide Notification No. 678 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43090-97 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjeev Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2608 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rakshanda Saini D/O Shri Shakti Ram R/o Ward No. 7, Tehsil Arnia, District Jammu

vide Notification N_0 . 55 of 2022/RG/LP dated 23.02.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43098-105 RG/LP Dated: 2. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rakshanda Saini, Advocate

.....for information and necessary action.

(Additional Registrar I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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<u>NOTIFICATION</u>

No: 26090 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Maninder Singh S/o Shri Tarlok Singh

R/o Village Darap, near Gurdwara, Tehsil Jammu South and District Jammu

vide Notification No. 2628 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43106 - 13 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maninder Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2610 0/ 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tarun Sharma S/O Shri Tilak Raj Sharma R/O Ward No. 6, VPO Mela, Tehsil Hiranagar, District Kathua

vide Notification No. 2060 of 2023/RG/LP dated 13.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43114-21 RG/LP Dated: 7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarun Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2611 of 2025 /RG/LP Dated: 7. 08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Owais Arif S/O Mohd Arif R/O Village Fatehpur Danna, Tehsil & District Rajouri

vide Notification No. 1003 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 43/22 - 29 RG/LP Dated: 7. 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Owais Arif, Advocate

.....for information and necessary action.